

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 1231 of 2019

In the matter of:

**Anand Sonbhadra, R.P. of Shubhkamna
Buildtech Pvt. Ltd.**

....Appellant

Vs.

Arham Escon Pvt. Ltd.

....Respondent

Present

**For Appellant: Mr. Abhishek Anand, Mr. Kunal Godhwani & Mr. Viren
Sharma, Advocates.**

**For Respondent: Mr. Rakesh Sinha, MD. Ghulam Akbar & Mr. Jeemon
Raju K., For R-1.**

Mr. U.N. Singh, For R-2.

ORDER
(Virtual Mode)

15.02.2021: The matter is earlier released from 'Part Heard' vide Order dated 20.01.2021. Now, the Composition of Bench is changed. Hence, we have to hear the matter a fresh.

Learned Counsel for the Appellant seeks time to file Written Submissions along with the relevant citations. Learned Counsel for Respondent objecting the same as there is an Interim Order against Respondent.

Considered the submissions. Both the Parties are directed to file Brief Written Submissions not more than three pages within a week along with the relevant citations.

Let the matter be fixed for '**Hearing**' on **23rd February, 2021**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

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